11.8.95

Hon. Dr. R.K. Saxena, J.M.

Sri R.C. Sinha learned counsel for the applicant is present. These two O.A's relating to the order of compulory retirement of the applicant. Sri Sinha pointed out that O.A. No. 1546/93 was filed against the order of compulory retirement was passed on 9.7.93 but subsequently the stay was withdrawn by the respondents and the fresh order of compulsory retirement was passed on 20.9.93 and, therefore, O.A. no. 315/94 was filed. Sri Sinha should argue on the next date as to why the O.A. no. 1546/95 does not become infrectious. Fix on 28.08.95.

/pc/

File Aubmitted by one thought

Cough - on 28.8.95 - on

admission alongwith on

28-8-95

Hon ble Mr. Justice B.C. Saksena, V.C.

Hon ble Mr. S. Das Gupta, A.M.

We have heard the in

We have heard the Learned Counsel for the Applicant in O.A. No.1546/93. Through this O.A. the Applicant has challenged the order of compulsory retirement passed on 9-7-93 and thereafter a fresh order for compulsory retirement was passed on 20-9-93 against which O.A. No.315/94 has been filed. The order for compulsory retirement that would be extant would be the order passed on 20-9-93. In view of this order, O.A. No.1546/93 is rendered infructuous. This O.A. is dismissed accordingly.

RBD/